GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 1606 TO BE ANSWERED ON THE 4th August 2025

AHMEDABAD PLANE CRASH

1606. SHRI MITHLESH KUMAR
SHRI KESRIDEVSINH JHALA
DR. DINESH SHARMA
SHRI BRIJ LAL
SMT KIRAN CHOUDHRY
SHRI BABURAM NISHAD
SHRI NARHARI AMIN
DR. MEDHA VISHRAM KULKARNI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has taken cognizance of the recent air crash in Ahmedabad;
- (b) if so, the findings of the preliminary investigation so far regarding the reasons behind the accident;
- (c) the mechanism in place to monitor and ensure compliance with aircraft safety standards across the country;
- (d) whether Government proposes to review or further strengthen safety protocols, maintenance audits and emergency response systems in view of this recent incident; and
- (e) the steps being taken by Government to maintain public confidence in the safety of civil aviation in the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) and (b): An investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website www.aaib.gov.in.The investigation is in process.

(c) to (e): DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.
